

who are already present here and also the Leader of that unfortunate country which has been the victim of this aggression.

MR. SPEAKER : Yes, Sir.

The House—

Noting with deep shock and indignation the recent bombing raids by U.S.A. on the territory of Libyan Arab Jamahirya;

Convinced that this action of the U.S.A constitutes a flagrant violation of the sovereignty and territorial integrity of Libya as well as gravely threatens regional and global peace and security;

- (1) Unequivocally condemns the U.S. action which is in total disregard of international law and constitutes nothing less than a clear act of aggression;
- (2) Expresses complete support for and solidarity with the Libyan Arab Jamahirya in this hour of trial;
- (3) Demands the immediate cessation of provocative and hostile acts against a non-aligned country;
- (4) Earnestly calls upon U.S.A. and all others to exercise the utmost restraint and not do anything to further aggravate the already tense situation in the region;
- (5) Endorses the collective stand taken by the non-aligned movement at the Emergency Session of Foreign Ministers and Heads of delegations at the Ministerial level meeting of the Coordinating Bureau in New Delhi on April 15, 1986;
- (6) Calls upon the U.N. Security Council to take urgent action to condemn aggression and to prevent the repetition of such acts which violate the International Order and U.N. Charter."

Do I take it that the Resolution is

passed unanimously by this House ?

SEVERAL HON. MEMBERS : Yes.

The Resolution was adopted.

SHRI INDRAJIT GUPTA (Basirhat) : Sir, copies of this Resolution may kindly be forwarded by you to your counterparts in the American Congress and the House of Representatives and also convey it to the representatives of Libya.

MR. SPEAKER : Sure.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND TOURISM :
(SHRI H. K. L. BHAGAT) : Copies of
this Resolution may be sent to the Libyan
Government also and also to Governments
of all the non-aligned nations.

MR. SPEAKER : Definitely. Always
I would like to do that. I know what it
means.

PAPERS LAID ON THE TABLE

Notifications Under Sections 159 of the Customs Act, 1962

[English]

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI JANARDHANA POOJARY) :
I beg to lay on the Table a copy each
of the following Notifications (Hindi and
English versions) under section 159 of the
Customs Act, 1962 :-

- (1) Notification No. 249/86-Customs
published in Gazette of India
dated the 16th April, 1986 to-
gether with an explanatory memo-
randum making certain amend-
ment to Notification No. 213-
Customs dated the 24th Septem-
ber, 1981 so as to withdraw the
partial exemption on fatty acids,
all sorts ;
- (2) Notification No. 250/86-Customs
published in Gazette of India

[Shri Janardhana Poojary]

dated the 16th April, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 130/86-Customs and 136/86-Customs dated the 17th February, 1986 so as to increase the standard effective rate of basic duty on PTA and DMT from 150 per cent *ad valorem* to 150 per cent *ad valorem* plus Rupees 3 per kg. and the preferential rate of duty on DMT from 140 per cent *ad valorem* to 140 per cent *ad*

valorem plus Rupees 3 per kg.

[Placed in Library. See No LT 2502-A-86]

PROF. MADHU DANDAVATE : It is an anti-climax.

MR. SPEAKER : The House stands adjourned to meet again at Eleven of the Clock on Thursday, April 17, 1986.

19.33 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 17, 1986/ Chaitra 27, 1908 (Saka)